

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

WP No. 8864 of 2025

(CHANDRA PRAKASH JAIN AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 19-03-2025

Shri Raja Girraj Sharma - Advocate for the petitioner.

Shri Ankur Mody - Additional Advocate General for the respondents/State.

The instant petition is in the nature of Public Interest Litigation in which the issue of menace of stray dogs and their constant hostile interaction with public at large is being raised by the petitioners. According to counsel for the petitioners, the cases of dog attacks and dog biting are on rise and people are suffering.

Counsel for the petitioners fairly submits that they intend to raise public cause and to show their bona fide they are ready to plant 50 saplings each at Hillock Village Alapur, District Gwalior within next 30 days.

Issue notice to the respondents on payment of process fee within seven days by RAD mode, returnable within four weeks.

Respondents specifically Commissioner, Municipal Corporation, Gwalior is expected to come out with a tangible solution on or before next date of hearing.

List in the **month of May, 2025.**

(ANAND PATHAK)
JUDGE

(HIRDESH)
JUDGE